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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA NO. 1713/94

New Delhi, this the 8th November, 1994

**HON'BLE SHRI J.P.SHARMA, MEMBER(J)
HON'BLE SHRI B.K.SINGH, MEMBER (A)**

1. Shri Rajender Kumar, 4673/DAP
s/o Shri Om Singh,
Village Lion
Distt. Muzaffarnagar, U.P.
2. Shri Satyender Pal, 4847/DAP
s/o Shri Lal Singh,
Village Elune
Distt. Muzzafarnagar, (U.P.) ...Applicants.

By advocate Shri J.P.Verghese.

Versus

1. The Chief Secretary,
Delhi Administration
Old Secretariat
Delhi.
2. The Commissioner of Delhi,
Delhi Police,
IP Estate,
New Delhi. ...Respondents.
(By legal practitioner)

ORDER (ORAL)

HON'BLE SHRI J.P.SHARMA, MEMBER (J)

The grievance of the applicant is for not
granting of back wages and other consequential benefits
in view of the judgement in OA No. 1187/92 decided by

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the Principal Bench by order dated 24.12.1992. In that case the services of the applicant were terminated without affording any opportunity of hearing and the Tribunal therefore, directed in the aforesaid judgement that the applicant be taken back in service and the respondents may held an enquiry after giving opportunity to the applicant.

2. The application is totally pre-mature.

3. Sh. J.P.Verghese learned counsel for the applicant prays that he may be allowed to withdraw the application. Hence, the application is dismissed as withdrawn.


(B.K.SINGH)

Member (A)


(J.P.SHARMA)

Member (J)

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